

(2023) 12 SHI CK 0072
In the High Court Of Himachal Pradesh
Case No : CWPOA No. 5859 Of 2020

Satish Kumar

APPELLANT

Vs

State Of H.P. & Others

RESPONDENT

Date of Decision : 26-12-2023

Acts Referred:

Citation : (2023) 12 SHI CK 0072

Hon'ble Judges : Vivek Singh Thakur, J;Sandeep Sharma, J

Bench : Division Bench

Advocate : Vivek Singh Thakur, Anup Rattan, Manoj Chauhan

Final Decision : Disposed Of

Judgement

Vivek Singh Thakur, J

1. Learned counsel for the petitioner submits that petitioner would be contended in case his case is considered and benefits to him are extended, in terms of judgment dated 29.06.2022 passed in CWPOA No.7661 of 2019, titled as Pushap Raj Khimta vs. State of H.P. & others; and judgment dated 10.12.2018, passed in CWP No.2910 of 2018, titled as The State of H.P. and others vs. Tikkam Ram, as according to the petitioner, he is similarly situated to Pushap Raj Khimta and Tikkam Ram.

2. In view of above, respondents are directed to consider the case of the petitioner in the light of aforesaid judgments and in case he is similarly situated to the petitioners referred supra, then similar benefits be extended to him.

3. Needful be done on or before 31.03.2024, by passing a speaking and reasoned order, after affording opportunity of personal hearing to the petitioner, if desired so. Order shall be communicated to the petitioner immediately thereafter.

4. Needless to say that petitioner shall be at liberty to avail appropriate remedy for redressal of his grievances, if any, survive to be adjudicated/redressed after

consideration order.

5. Petition is disposed of in aforesaid terms, so also pending application(s), if any.